

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 303
CP (IB)-1921/NCLT/
(MB)/MAH/2018

IN THE MATTER OF:

Corporation Bank

.... Applicant/petitioner

v.

Eurobond Industries

.... Respondent

Under Section 7 of IBC

Order delivered on 08.06.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

PRESENT:

For the Applicant

Mr. Shyam Kapadia, Ms. Rubina Khan, Advs. for RP

For the respondent


Mr. Rohan Cama, Adv. for R-3

Mr. Rohan Agarwal, Mr. Darshit Dave, Advs. for R-1

ORDER

On Section 12A application filed by the resolution professional based on the CoC resolution, the company petition is hereby dismissed as withdrawn making it clear to the parties that they can act upon the order uploaded by the NCLT, because taking certified copies from the respective NCLT Bench is not possible during lockdown. This application is accordingly allowed in accordance with Section 12A read with Regulation 38(A) of the CIRP regulations, 2016.

All other pending applications are also closed.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT